

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BEML MIDWEST LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor BEML Midwest Limited
2.	Date of incorporation of corporate debtor 18.04.2007
3.	Authority under which corporate debtor is incorporated / registered ROC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U13204AP2007PLC053653
5.	Address of the registered office and principal office (if any) of corporate debtor 8-2-684/3-55, Shrinivas Nilayam, Banjara Green Colony, Road No 12, Banjara Hills, Hyderabad, Telangana - 500034
6.	Insolvency commencement date in respect of corporate debtor Date of Order is 26.09.2022 (Order made available on 04.10.2022)
7.	Estimated date of closure of insolvency resolution process 02.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Padma Priyanka Vangala IBBI/IPA-002/IP-N00980/2020-2021/13143
9.	Address and e-mail of the interim resolution professional, as registered with the Board 2-2-1150/1A & 1B, Flat No.504, HSR KBR Enclave, Street No.16, Tilak Nagar, Brahmin Hostel Lane, New Nallakunta, Hyderabad – 500044. E-mail: priyapoluri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 1-10-17, Chapas Prashanthi Niketan, Flat No.301, Street No.4, Ashok Nagar, Hyderabad – 500020. E-mail: ip.bemlmidwest@gmail.com
11.	Last date for submission of claims 18.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a. Weblink: https://ibbi.gov.in/home/downloads b. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the BEML MIDWEST LIMITED on 26.09.2022 (Order made available on 04.10.2022).



V. Priyanka

The Creditors of BEML MIDWEST LIMITED are hereby called upon to submit their claims with proof on or before 18.10.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.10.2022
Place: Hyderabad

Name and Signature of the Interim Resolution Professional



V. Priyanka
Padma Priyanka Vangala
Interim Resolution Professional

IBBI/IPA-002/IP-N00980/2020-2021/13143